

ALLAHABAD HIGH COURT

Ramji Das

Vs

Umrao Singh

(H Richards, P C Banerji, JJ.)

28.11.1913

JUDGMENT

Henry Richards, P C Banerji, JJ.

1. Having regard to the circumstances of this case and to the pleadings, we cannot say that it was wrong to grant to the plaintiff a decree for possession of the property in suit. We, therefore, dismiss the appeal with costs.